

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 132/MP/2024**

Subject : Petition under Section 79 read with Section 38 of the Electricity Act, 2003 and Regulations 4.1 and 5.6 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.

Petitioner : Reliance Industries Limited (RIL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member

Parties Present : Shri Buddy Ranganadhan, Advocate, RIL  
Shri Hemant Singh, Advocate, RIL  
Ms. Supriya Rastogi, Advocate, RIL  
Shri Harshit Singh, Advocate, RIL  
Shri M. G. Ramachandran, Sr. Advocate, GUVNL  
Shri Aneesh Bajaj, Advocate, GUVNL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Gajendra Sinh, WRLDC & NRLDC

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner and the representative of Respondents, NRLDC & WRLDC submitted that as per the Record of Proceedings for the hearing dated 5.6.2024, CEA was to convene a meeting with the participation of the Petitioner, CTUIL, GCIL and other concerned stakeholders to resolve / propose solutions to the concerns raised by GCIL/ WRLDC. However, the said meeting has yet not materialized and is expected to be convened shortly and hence, the matter may be taken up for the hearing thereafter.

2. Learned senior counsel for Respondent, GUVNL submitted that the Respondent has already filed its reply. Learned senior counsel further added that the Respondent has also pointed out that in the event the Petitioner and/or its captive generating station(s) do not comply with the conditions of captive generation and use under the provisions of the Electricity Act, 2003 and the rules notified thereunder, they will be liable to pay the cross subsidy surcharge, additional surcharge etc. and they will be subject to all other consequences of the electricity not being captive generation and for captive use.

3. Learned counsel for the Petitioner submitted that, as pointed out by Respondent, GUVNL in its reply, the Petitioner has inadvertently impleaded Dakshin Gujarat Vij Co. Ltd. (DGVCL) as party to the Respondent instead of Paschim Gujarat Vij Co. Ltd. (PGVCL) and accordingly, the Petitioner be permitted to file a revised memo of parties



impleading PGVCL as party in lieu of DGVCL. Learned counsel sought liberty to file a rejoinder to the reply filed by GUVNL, if required.

4. Considering the submissions made by the learned senior counsel, learned counsel for the parties, and the representative of the NRLDC & WRLDC, the Commission adjourned the matter and directed as under:

(a) The Petitioner to implead PGVCL in lieu of DGVCL as party to the Petition and to file a revised memo of parties within a week.

(b) The Respondent, PGVCL may file its reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

(c) The Petitioner to also place on record the outcome of joint meeting to be convened by the CEA before the next date of the hearing.

5. The Petition will be listed for the hearing on **13.8.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**